[3488]

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE NINTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION Nos.20845, 21268, 21275, 21278, 21283, 21284, 21285, 21286, 21288, 21291, 21292, 21293, 21297, 21298, 21300, 21301, 21302, 21303, 21305, 21309, 21311, 21319, 21320, 21321, 21323, 21327, 21331, 21334, 21335, 21341, 21342, 21354, 21355, 21373, 21382, 21387, 21393, 21406, 21510, 21528, 21529, 21539, 21559, 21575, 21610, 21615, 21629, 21656, 21694, 21701, 21719, 21765, 21773, 21775, 21782, 21785, 21790, 21794, 21797, 21800, 21802, 21809, 21878, 21883, 21886, 21889, 21892, 21897, 21921, 21929, 21933, 21954, 21975, 22010, 22066, 22094, 22104, 22115, 22128, 22129, 22135, 22138, 22141, 22187, 22192, 22194, 22197, 22226, 22266, 22289, 22299, 22305, 22307, 22526, 22575, 22782, 22941, 23008, 23028, 23037, 23068, 23126, 23265, 23408, 23505, 23653, 23783, 24041, 24145 and 24384 of 2025

WRIT PETITION NO: 20845 OF 2025:

Between:

M. Lohitha, D/o M. Rajendra Prasad Aged about 17 years, Occ: Student, Rep by her Natural Mother Madhavaneni Archana, W/o Madhavaneni Rajendra Prasad, aged about 42 years, Occ. Household, Both are R/o. 18-39/2, Plot No. 102, Srinagar Colony, Raos Residency, Prashanth Nagar, Siddipet, Siddipet District, Telangana-502103.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. The State of Telangana, Rep by Its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The Union of India, Rep by Ministry of Health and Family Welfare, New Delhi
4. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007
5. National Testing Agency, 1st Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
6. The Tahsildar cum Mandal Revenue Officer, Siddipet District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus. a. Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 4 to receive and process the Application of the Petitioner for online Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4 without insisting Residence Certificate in Annexure-II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to Suspend the Rule 3(a) more Particularly Rule 3(a)(iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above WP.

Counsel for the Petitioner: SRI J. VENKAT SAI

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2 & 6: GP FOR REVENUE

Counsel for the Respondent No.3 & 5: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.4: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21268 OF 2025

Between:

Surity Sanvitha Gayathri, D/o. Surity Venu Gopal, Age: 19 Years, Occ: Student R/o. H.No. 5-11-56/TPH/B/32/A/1, Priya Darshini Colony, Palwancha (Post & Mandal), Bhadradri Kothagudem District, Telangana State - 507115

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of (a) Writ of Mandamus declaring the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of the Honourable Court in W.P. No.21268 of 2023 & Batch dated 29.08.2023 (b) Writ of Mandamus declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 16.07.2025 pending disposal of the Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of the Honourable Court in W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21275 OF 2025

Between:

1. P. Partha Sarathi Reddy, S/o Porla Raghavendra Reddy, Aged about 18 years, Occ: Student R/o. 12-20, VTC: Garlapadu, PO: Nettempahad, Dharur Mandal, Jogulamba Gadwal District, Telangana
2. Golla Vaishnavi, D/o Golla Rama Krishna, Aged about: 18 years, Occ: Student R/o. H. No. 3-63, Kondair Village, Yeravalli Mandal, Jogulamba Gadwal District, Telangana
3. K. Divya Sree, D/o K Chinna Maddilety, Aged about 18 years, Occ: Student R/o. H. No. 3-99, BC Colony, Kurvapally Village, Ieeja Mandal, Jogulamba Gadwal District, Telangana

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. The State of Telangana, Represented by its Principal Secretary, Revenue Department, Secretariat, Hyderabad
3. The Union of India, Rep by its Ministry of Health and Family Welfare, New Delhi
4. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007
5. National Testing Agency, First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
6. The Tahsildar - cum - Mandal Revenue Officer, Jogulamba-Gadwal District Telangana

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, Tier or direction, more particularly one in the nature of Writ of Mandamus. a. Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court b. Declare the Petitioners No. 1 to 3 as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4 c. Consequently, to direct the Respondent No. 4 to treat the Petitioners No. 1 to 3 as Local Candidates pursuant to NEET (UG) 2025 for

MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to treat the Petitioners No. 1 to 3 as local candidates and process the Applications of the Petitioners for online Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4 without relying or insisting upon 4-year consecutive study/residence in the state of Telangana for the purpose of being treated as a local candidate, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI J. VENKAT SAI

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2 & 6: GP FOR REVENUE

Counsel for the Respondent No.3 & 5: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.4: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21278 OF 2025

Between:

Oddepalli Sudheshna, D/o. Oddepalli Srinivas, Age 17 Years, Occ: Student, Represented by Oddepalli Srinivas Age 45 years, Occ: private Employee R/o. H.No. 28- 229/6- 8, Sapthagiri Colony, Road No. 3, Hamaliwada, Mancherial (Post and District), Telangana State - 504208

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O.Ms.No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W. P. No. 21268 of 2023 and Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21283 OF 2025

Between:

Gangavath Charandesh, C/o. Gangavath Ramesh, Age: 18 Years, Occ: Student, R/o. H.No. 10-77, Desya thanda, Chinna Kisapuram, Mulkanoor Post, Garla Mandal, Mahabubabad District, Telangana State - 507210

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become finat which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Depart nent dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21284 OF 2025

Between:

Dara Poojitha, C/o. Dara Venkateswarlu, Age: 19 Years, Occ: Student, R/o. H.No. 4-11/1, Dubbagudem, Mulkanoor Post, Garla Mandal, Mahabubabad District, Telangana State - 507210

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao, University of Health Sciences Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Aitides 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 & W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 3 OF 2025

Between:

1. Dara Poojitha, C/o: Dara Venkateswarlu, Age: 19 Years, Occ: Student, R/o. H.No. 4-11/1, Dubbagudem, Mulkanoor Post, Garla Mandal, Mahabubabad District, Telangana State - 507210

...PETITIONER No.1

2. Sahishnu Mantha S/o. Mantha Nagarajaram, Aged about 17 years, Occ: Student, Minor, Represented by his Father and Natural Guardian, MANTHA NAGARAJARAM S/o MV Kameswarao, Aged about 48 years, Occ: Private employee, R/o. H.No.-29-1355/48, Road No.-2, Near Satoshimaa Temple, Deendayal Nagar, Old Safilguda, PO Ramakrishna Puran, Medchal Malkajgiri District.

...PROPOSED IMPLEAD PETITIONER No.2

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao, University of Health Sciences Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to IMPLEAD the proposed Petitioner No. 2, SAHISHNU VANTHA, S/o MANTHA NAGARAJARAM, as a party to the present WP.No.21234 of 2025 as he is a necessary party Petitioner for proper adjudication of the case in the interest of justice.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21285 OF 2025

Between:

Nerusu Satya Sree Shivani, C/o. Nerusu N V Ranga Rao, Age. 18 Years, Occ: Student, R/o. H.No. 3-9-360/2, Plot No 34, Jela Residency, Saraswathi Nagar, Chintal kunta,L B Nagar, Mandal Balapur, District K V Rangareddy, Telangana State - 500074

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission. (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024

issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21286 OF 2025

Between:

Amrita Karad, D/o. Vivek, Age: 18 Years, Occ: Student, H.No. 2-33, Mannur Post, Adilabad District, Telangana State - 504308

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21288 OF 2025

Between:

Shaik Haseena, D/o. Shaik Saidulu, Age: 19 Years, Occ: Student, R/o. H.No. 1-55, Hanuman Nagar, Sathupally (Post & Mandal), Khammam District, Telangana State - 507303

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules. (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of the Honourable Court in W.P. No.21268 of 2023 and Batch dated 29/08/2023

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 16/07/2025 pending disposal of the Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21291 OF 2025

Between:

Maloth Tejaswini, C/o. Maloth Krishna, Age: 20 Years, Occ: Student, R/o. H.No. 13-36, Mangithya Thanda, Seripuram, Seethampeta Post, Garla Mandal, Mahabubabad District, Telangana State -507210

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Grad ate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 and Batch dated 05/09/2024 and W.P. No.21268 of 2023 and Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honourable Court in the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21292 OF 2025

Between:

Gorrela Roshni, D/o. Gorrela Srinivasa Rao, Age 18 Years, Occ Student, R/o. H.No. 6-9-26, Ganesh basthi, Kothagudem, BhadradriKothagudem District, Telangana State - 507101

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21293 OF 2025

Between:

Banoth Manasa, C/o. Banoth Krishna, Age: 18 Years, Occ: Student, R/o. H.No. 7-5-12/1A, Medhara Basthi, Kothagudem, Badradri Kothagudem District, Telangana State - 507101

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honorable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 15.07.2025 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21297 OF 2025

Between:

Chennam Alaikya, D/o. Chennam Ashok, Age: 18 Years, Occ: Student, R/o. H.No. 3-63/1, Chinna Gollapally, Shamshabad Mandal, Ranga Reddy District, Telangana State-5012189.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical &

Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondents: GP FOR MEDICAL HEALTH FW

WRIT PETITION NO: 21298 OF 2025

Between:

Thunagar Sai Pragna Shree, D/o. Thunagar Vijay Kumar, Age: 18 Years, Occ: Student, R/o. H.No. 2-14, Station Gundrathi Madugu, Kuruvuri Mandal, Mahabubabad District, Telangana State-506101.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench

of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21300 OF 2025

Between:

Puppireddy Sachethan, S/o. Sridhar, Age: 17 years, Occ: Student, Rep by his guardian and father Puppireddy Sridhar, S/o. Lachanna, Age. 45 years, Occ: Private Lecturer R/o. H.No. 4-43, Neelwai Village, Vemanpally Mandal, Mancherial District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS &

BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with order of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21301 OF 2025

Between:

Regulagadda Sree Haritha, D/o. Regulagadda Nagaraju, Age: 19 Years, Occ: Student, R/o. H.No. 3-196/c, Gandhinagar, Sulthanabad (Post & Mandal), Karimnagar District, Telangana State - 505185

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a

candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules. (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of the Hon'ble Court in W.P. No.21268 of 2023 and Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2025 pending disposal of the Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21302 OF 2025

Between:

Shaik AthiyaKowsar, D/o. JakeerAhmmed, Age: 18 years, Occ: Student, R/o. H.No. 3-43/2, Mazeed Road, Sathupally, Khammam,Telangana - 507303

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 and Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honourable Court in the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical & Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21303 OF 2025

Between:

MOHAMMAD NIMEESHA, D/o. Mohammad Feroz Ul Hussain, Age: 19 Years, Occ: Student, R/o. H.No. 15-6-15/10, SCB Nagar, Ramavaram Post, Kothagudem Mandal, Badradri Kothagudem District, Telangana State - 507118.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the

petitioner is a Local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under Competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with order of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21305 OF 2025

Between:

R. Nikitha, D/o. R. Jammanna, Age: 18 Years, Occ: Student R/o. H.No. 11-46, Revulapally Post, Dharoor Mandal, Chintharevula, Priyadarshini Juriyala Project, Dharur, Jogulamba Gadwal District, Telangana State - 509125

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus.(a) declaring the Notification and prospectus dated 15/07/2025

issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 16.07.2025 pending disposal of their Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of their Honourable Court in W.P. No.21268 of 2023 & Batch dated 29/08/2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21309 OF 2025

Between:

Azizuddin Syed, S/o. Late Anjum Rahman, aged about 20 Years, Occ: Student, R/o.402, Nanal Nagar X Road, 12-2-719 Beside Morine Bakery, Mehdipatnam, Langar House, Hyderabad, Telangana State-500008.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in

W.P. No. 21910 of 2024 and Batch dated 05.09.2024 and W.P. No.21268 of 2023 and Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21311 OF 2025

Between:

Vuke Vashista Akshay, C/o. Vuke Rama Murthy, Age: 19 Years, Occ: Student R/o. H.No. 2-240/1, Kothagudem, Primary Health Center, Bayyaram,Kothapeta, Mahabubabad District, Telangana State - 507211.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India(b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the

Division Bench of this Honourable Court in W.P. No. 2: 910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21319 OF 2025

Between:

Putta Poojitha, C/o. Jagannadha Rao, Age: 18 Years, Occ: Student R/o. H.No. 13-3-209/3, 8 Ashok Nagar colony, Bhadrachalam, Bhadradri Kothagudem District, Telangana State - 507111.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (d) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21320 OF 2025

Between:

Sistla Dhatrini, D/o. Sistla Madhava Chaitanya, Age: 8 years, Occ: Student, R/o. H. No. 7-1-273, F-202, 2nd Floor, Siri Pride Apartment, Balkampet, Hyderabad, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W. P. No. 21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025- 26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.

P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21321 OF 2025

Between:

Tanveer Sultana, D/o. Shafi Ahmed, Age: 18 Years, Occ: Student R/o. H.No. 6-18, New Masjid Road, Alampur (Post & Mandal), Jogulamba Gadwal District, Telangana State - 509152

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus- (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is

violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honorable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c)declaring that the petitioner is a Local candidate for all the purposes of admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21323 OF 2025

Between:

Cherala Akhila, D/o. C Anjaneyulu, Age: 20 years, Occ: Student, R/o. H.No. 4-35, Marrikunta, Wanaparthy, Telangana - 509103.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21327 OF 2025

Between:

Y Chaitra Sai, C/o. Y Raghu, Age. 20 Years, Occ. Student, R/o. H.No. 11-52/1/A, Near Sri Vasavi Kanyaka Parameshwari Temple, Santhinagar,Waddepally, Jogulamba Gadwal District, Telangana State - 509126

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission,

(Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21331 OF 2025

Between:

Godisela Lausyaa, D/o. Godisela Venkata Swamy, Age: 16 years, Occ: Student, Rep by his guardian and father Godisela Venkata Swamy, S/o. GodiselaMallaiah, Age 47, Occ: Bussiness R/o.H.No. 5-333/7, NTR Colony, Dubba Gudem, Kasipet, Adilabad, Telangana - 504321.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal

validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21334 OF 2025

Between:

Rayapudi Sai Harshitha, D/o. Rayapudi Radhakrishna, Age: 18 Years, Occ: Student R/o. H.No. 3-74/2, Bodulabanda Post, Nelakondapalle Mandal, WARANGAL District, Telangana State - 507160

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 16. 07. 2025 pending disposal of the Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26

in pursuant to NEET (UG) 2025 in accordance with orde s of the Division Bench of the Honble Court in W.P. No. 21268 of 2023 and Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDD Y

Counsel for the Respondent No.1: GP FOR MEDICAL, H EALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21335 OF 20: 5

Between:

Onapakala Harini, D/o. Onapakala Balaraju, agec about 19 Years, Occ: Student, R/o. H.No.10-65, Pakkeerugadda, Bhupala alle, Jangedu, Warangal - 506169.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secreta y, Medical and Health Services Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, F ep. by its Registrar, Warangal, Telangana State.
3. National Testing Agency, 1st Floor, NSIC-MDBP Build ng Okhla, Industrial Estate, New Delhi, Delhi - 110020.

...RESPONDENTS

Petition under Article 226 of the Constitution of I dia praying that in the circumstances stated in the affidavit filed therewith, t e High Court may be pleased to issue writ, order, or direction more particularly one in the nature of Writ of Mandamus to: a)Declare Rule 3(a) of Telangana Me ical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O.Ms.No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Co rt and in violation of Articles 14, 15 and 16 of the Constitution of India and orc rs of this Honble Court, b) Consequently, to direct the Respondent No.2 to treat the Petitioner as local candidate for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS admissions under Competent Au hority Quota 2025-26 under aegis of Respondent No.2, c)To refrain the Respon dents from insisting the Petitioner in procuring the proforma Resident Certif ate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a lo al candidate.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Co rt may be pleased to direct Respondent No.2 to consider the petitioner for adn ission into MBBS/BDS Course Under Competent Authority Quota for the academi : year 2025-26 as local

candidate in the colleges under aegis of Respondent No.2 pending disposal of this Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No.2 to receive and process the Application of the Petitioner for online Registration for MBBS/BDS course admissions under Competent Authority Quota 2025-26 under aegis of Respondent No.2 without insisting Residence Certificate in Annexure-II of the Prospectus dated 15.07.2025 as local candidate as per G.O.Ms.No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of this Writ Petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21341 OF 2025

Between:

Yalamarthy Sree Sathyavathi, D/o. Yalamarthy Ravindra Babu Age: 17 years, Occ: Student, Rep by her guardian and father Ravindra Babu, S/o. Darmarao, Age. 61 years, Occ: Farmer R/o. Paivancha Village, Bhadradri Kothagudem District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal

validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC I OR KNRUHS

WRIT PETITION NO: 21342 OF 2025

Between:

Velpula Mousami, D/o. Velpula Mohan Rao, Aged about 21 Years, Occ: Student, R/o. B/832, Hill Colony, Nagarjuna Sagar, Nalgonda District, Telangana.

...PETITIONER

AND

1. State of Telangana, Represented the Principal Secretary, Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana 506007
3. The Tahsildar, Peddavoora Mandal, Nalgonda District, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus: a) Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O.Ms.No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court, b) Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No.2, c)Consequently, to direct Respondent No.2 to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No.2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to treat the Petitioner as local candidates and process the Applications of the Petitioner for online Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No.2 without relying or insisting upon 4-year consecutive study/residence in the state of Telangana for the purpose of being treated as a local candidate.

Counsel for the Petitioner: SRI SRINIVASA RAO PACHWA

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21354 OF 2025

Between:

Megha Ganesh, D/o. Ganesh Shivram, Age: 17 Years, Occ: Student, Rep by her father and natural guardian Ganesh Shivram, S/o. K.R. Shivram, Age: 58 years, Occ: Private Employee, R/o.27-16/12/10, LB Nagar Colony, Neredmet, Near Krupa Complex, Ramakrishnapuram, Hyderabad, Telangana State - 500056.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao, University of Health Sciences Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21355 OF 2025

Between:

1. Syed Zayed Ahmed Qadri, S/o. Syed Riaz Ahmed Qadri, Aged about 18 Years, Occ: Student R/o 8-1-398/A/72, Janaki Nagar, Tolichowki, Golconda, Tolichowki, Hyderabad, Telangana.
2. Omar Farooq, S/o. Mohammad Hashim Farooky, Aged about 18 years, Occ: student R/o. 8-1-332/3/38, Aravind Nagar Colony, Tolichowki, Hyderabad, Telanagana.

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. The State of Telangana, Rep by its Principal Secretary, Revenue Department. Secretariat Hyderabad.
3. The Union of India, Rep by Ministry of Health and Family Welfare, New Delhi
4. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
5. National Testing Agency, 1st Floor, NSIC MDHP Okhla Industrial Estate, New Delhi -110020
6. The Mandal Revenue Officer, Asif Nagar Mandal, Hyderabad
7. The Mandal Revenue Officer, Shaikpet Mandal, Hyderabad

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus. a. Declare Rule 3 (a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c. To refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 4 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 4 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07 2024, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2, 6 & 7: GP FOR REVENUE

Counsel for the Respondent No.3 & 5: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.4: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21373 OF 2025

Between:

Bellamkonda Hamsika, D/o. Bellamkonda Sambasiva Rao Age: 18 Years, Occ: Student, R/o. H.No. 5-350/170, Rathna Nagar, Choutuppal village, Yadadri District, Telangana State - 508252

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21382 OF 2025

Between:

Purnakanti Jasmeen Beula, D/o. P Ramesh, Age: 21 years, Occ: Student, R/o. H.No. 4-29, Sultanpur, Alampur, Jogulamba Gadwal, Telangana - 509152.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the

Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No, 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21387 OF 2025

Between:

N. Raghavi, C/o. N. Chandraiah, Age: 18 Years, Occ: Student, R/o. H.No. 2-14-106, Ambedkar veedhi, Kollapur (Post & Mandal), Nagar Kurnool District, Telangana State 509102

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of ndia praying that in the circumstances stated in the affidavit filed therewith, t ıe High Court may be pleased to issue a writ or order or direction more particu arly in the nature of Writ of Mandamus (a) declaring the Notification and pros ectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondent have prescribed that a candidate shall study or reside for a period of not les than four consecutive academic years for admission into Under Graduate co urses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BI S Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical a d Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dent l Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as mended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Depar nent dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of Indi a and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch datec 29.08.2023 which had become final which specifically held that the place of s udy or residence for a period of 4 consecutive years prior to qualifying exam do es not have any rational nexus and object sought to be achieved by 2017 Rule (c) declaring that the petitioner is a Local candidate for all the purposes of Ad mission into MBBS and BDS Courses for the Academic year 2025-26 under the egis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High C urt may be pleased to suspend the Rule 3(a) of Telangana Medical & Dent l Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as a mended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Depart nent dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High C urt may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under co npetent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with order of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.092024 and W P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HE ALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21393 OF 2025

Between:

Pingili Prashanth, S/o. Pingili Ganesh, Age: 19 Years, Occ: Student R/o. H.No. 3-38/1, Kotha Pocharam, Near Saidhulu Kiranam, Garla Mandal, Mahabubabad District, Telangana State - 507122

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Department dated 16.07.2025 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21406 OF 2025

Between:

Voota Shiva Naga Sai Srinivas, S/o. VootaChakravarthi, Age: 17 years, Occ: Student, Rep by his guardian and father VootaChakravarthi S/o. V Papa Rao, Age 57, Occ: Bussiness R/o. H.No. 1-81/A, Dayara Road, Keerasa Mandal, VTC Keesara District Rangareddy, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a)declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024

issued by the Respondent No.1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21510 OF 2025

Between:

Abhishek Banerjee, S/o. Partha Pratim Banerjee, Age: 18 Years, Occ: Student, R/o. 16-8-252, New Malakpet, Malakpet Colony, Amberpet, Hyderabad, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21528 OF 2025

Between:

Sidra Sultana, D/o Mohammed Sameer Ali Aged about: 17 years, Occ: Student, Rep by her Natural Mother Sarah Sultana, aged about 47 years, Occ: Household, Both are R/o. 12-13-143, Street No.3, Tarnaka, Secunderabad, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary. Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
3. The Mandal Revenue Officer, Uppal Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus. a) Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court. b) Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c) To refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d) Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 2 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07 2024, pending disposal of the above writ petition

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: GP FOR REVENUE

WRIT PETITION NO: 21529 OF 2025

Between:

1. Mariam Meraj D/o. Mohammad Salar Ahmed, Aged: 19 years, Occ: Student, R/o. H.No. 6-5-51, Machili Bazar, Backside 1000 Pillar Temple, Hanmakonda, Warangal District, Telangana - 506011.
2. Zunaira Tasneen, D/o. B. Kareemulla, Aged: 19 years, Occ: Student, R/o. H.No. 17-1-376/438, Santosh Nagar, Saidabad, Hyderabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
3. The Mandal Revenue Officer, Hanmakonda District, Telangana.
4. The Mandal Revenue Officer, Bandlaguda Hyderabad Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus. a. Declare Rule 3 (a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c. To refrain the Respondents from insisting the Petitioner is procuring the proforma

Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 2 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (CI) Department dated 19.07 2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules. 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (CI) Department dated 19.07.2024, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: GP FOR REVENUE

WRIT PETITION NO: 21539 OF 2025

Between:

Shubhasmita Patra, D/o. Purna Chandra Patra, Age: 20 Years, Occ: Student, R/o. 17-48, Jayshankar colony, Karankot, Vikarabad, Telangana State - 501158.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus- (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (G1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21559 OF 2025

Between:

Nukanamoni Umesh Kumar, C/o. Nukanamoni Chandraiah, Age: 19 Years, Occ: Student R/o. H.No. 2-14-106, Ambedkar Veedhi, Kollapur (Post), Nagar Kurnool District, Telangana State - 509102.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21575 OF 2025

Between:

Rayapati Narendra, S/o R.Seetharamiah, Aged about: 19 years, Occ: Student, R/o.2-2-1125/60/A, New Nallakunta, Narasimha Basthi, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal secretary, Medical, Health and Family Welfare Department, Secretariat Building, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass any writ order or direction more particularly in nature of Mandamus, declaring the Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (CI) Department dated 19.07.2024 as being illegal, unconstitutional violative of Art 14, 19 and 21 of Constitution of India, manifestly arbitrary, irrational and unreasonable with malafide intention to over-rule the judgments of this Hon'ble Court and set aside the same and consequently declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2, consequently, direct the 2nd Respondent to treat the Petitioner as Local Candidate pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 for admission into medical collages affiliated to the respondent no. 2 as per the petitioner's merit, eligibility and entitlement.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the GO Ms. 33 MH & FW dt.19/7/2024 and direct the Respondents to consider the application of the petitioner for admission into MBBS under competent authority quota for the year 2025-26 as per the petitioner's merit and eligibility under local category pending disposal of the writ petition.

Counsel for the Petitioner: SRI AMANCHARLA V. GOPALA RAO

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21610 OF 2025

Between:

Tejavathu Girishma, D/o. Tejavathu Gorya, Age: 18 Years, Occ: Student, R/o. H.No. 6-78, Gorilapadu Thanda, Perikasingaram Kusumanchi Mandal, KhammamDistrict, Telangana State - 507159.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court. (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the respondent No. 2 to treat the petitioner as a .ocal candidate in the Telangana State for admission into MBBS/BDS under con petent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HE ALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC I OR KNRUHS

WRIT PETITION NO: 21615 OF 202

Between:

Afsheen Sanober Zoya, D/o. Mohammad Abdul Maje d, Age: 16 Years, Occ: Student, Rep by her father and natural guardian Mo ammad Abdul Majeed, S/o. Rahimoddin, Age 39 years, Occ: Private Emplo ee, R/o. 1-1, Malkapur, Kondapur, Sangareddy District, Telangana State- 502 95.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secreta y, Medical Health and Family Welfare Department, Secretariat Buildings, Hy erabad.
2. The Kaloji Narayana Rao University of Health Science s, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of In dia praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particula ly in the nature of Writ of Mandamus (a) declaring the Notification and prospe ctus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate cou ses under Competent Quota in Telangana as Local candidate as per Rule 3(a) o f Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BD S Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical an d Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Den al Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as a mended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Depart nent dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged o n the ground that it is violative of Articles 14,19 and 21 of Constitution of Indi a and the orders of this Honble Court (c) declaring that the petitioner is a Loc al candidate for all the purposes of Admission into MBBS & BDS Courses for t he Academic year 2025-26 under the aegis of KNR University of Health Sciences. Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21629 OF 2025

Between:

Banoth Indumathi, D/o. Banoth Chinna Nagaiah, Age: 18 Years, Occ: Student, R/o. H.No. 5- 118, Errakunta Thanda, Chilikodu Dornakal Mandal, Mahabubabad District, Telangana State - 506381.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative

of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21656 OF 2025

Between:

Vengairaju Harshavardhan Raju, S/o Srinivas Raju Vengalaraju Aged about 19 years Occ: student R/o H.No. 16-107/8/3, ICRISAT colony Phase II, Beeramguda, Ammenpur Sanga Reddy District, Telangana state.

...**PETITIONER**

AND

1. The State of Telangana, rep by its Principal Secretary Medical and Health Department, secretariat, Hyderabad, Telangana.
2. The State of Telangana, rep by its Principal Secretary revenue and secretariat, Hyderabad, Telangana
3. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.

4. 4.National Testing Agency, 1st floor, NSIC MDBP Building Okhla Industrial estate, New Delhi 110020

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of writ of mandamus a. Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 3 to receive and process the application of the petitioner for online registration for MBBS/BDS court admission under competent authority quota 2025-26 under aegis of Respondent No. 3 while considering the residence certificate dated 12.6.2025 treating petitioner as local candidates pending disposal of the Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend rule 3(a) more particularly rule 3(a)(iii) of Telangana Medical and Dental college Admission (admission into MBBS and BDS courses) rules 2017 as amended vide GO Ms No. 33, Health medical and Family Welfare (C1) Department dated 19.7.2024 pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI GUDI MADHUSUDHAN REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: GP FOR REVENUE

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.4: - - - -

WRIT PETITION NO: 21694 OF 2025

Between:

Ravuri Harshitha, D/o. Venkata Vara Prasad, Age: 19 Years, Occ: Student, R/o.32-1-60, Vengalrao Colony, VTC Palwancha, Bhadradri Kothagudem District, Telangana State-507115.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (f)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court. (g)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission,

(Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21701 OF 2025

Between:

Bheemagoni Srivibha, D/o. Naveen Kumar, Age: about 18 Years, Occ: Student, R/o.4-1/1, qualashapur Village, Raghunathapally Mandal, Jangaon District, Telangana State-506244.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21719 OF 2025

Between:

Kakara Manasvi, D/o. Vigneshwara rao, Age: 18, Years, Occ: Student, R/o. 1-67-D, vengal rao nagar, Sanjeev Reddy Nagar Hyderabad Telangana State-500038.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Responden: No. 1 as being violative

of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, (g) declaring that the petitioner is a- Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21765 OF 2025

Between:

Garnepally Sai Rithika, D/o Ashok Kumar Aged about 17 years Occ: student Rep by her natural father G. Ashok kumar S/o Venkatarama Narsaiah, aged about 50 years Occ pvt employee Both are R/o H.No.8-2-6 Golla Bazar Old LIC, Bhadrachalam mandal Bhadradri Kothagudem District.

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary, Medical and Health Department, secretariat, Hyderabad, Telangana.
2. The State of Telangana, rep by its Principal Secretary, revenue and secretariat, Hyderabad, Telangana
3. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.

4. National Testing Agency, 1st floor, NSIC MDBP Building Okhla Industrial estate, New Delhi 110020.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of writ of mandamus a. Declare Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15/07/2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend rule 3(a) more particularly rule 3.a)(iii) of Telangana Medical and Dental college Admission (admission into MBBS and BDS courses) rules 2017 as amended vide GO Ms No. 33, Health medical and Family Welfare (C1) Department dated 19/7/2024 pending disposal of the Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 3 to receive and process the application of the petitioner for online registration for MBBS/BDS court admission under competent authority quota 2025-26 under aegis of Respondent No. 3 while considering the residence certificate dated 12/6/2025 treating petitioner as local candidates pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI GUDI MADHUSUDHAN REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: GP FOR REVENUE

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.4: - - - -

WRIT PETITION NO: 21773 OF 2025

Between:

Vempati Sai Rithwik, S/o. V. Raghu Ram Varma, aged 17 years, Occ: Student, R/o. Plot No.132, Subhadra Nagar, Vanashlipuram, R.R.District.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Medical Health and Family Welfare Department Secretariat Buildings Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar Warangal Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue any writ, order or direction more particularly one in the nature of WRIT OF MANDAMUS or any other appropriate Writ, order or direction declaring the Notification and prospectus dated 15-07-2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3 (a) of Telangana Medical and Dental Colleges Admission into MBBS and BDS Courses Rules 2017 as amended vide G.O.Ms.No.33 Health Medical and Family Welfare C1 Department dated 19-07-2024 issued by the Respondent No.1 as being violative of Articles 14 19 and 21 of Constitution of India & The Constitutional and legal validity of Rule 3 (a) of Telangana Medical and Dental Colleges Admission into MBBS and BDS Courses Rules 2017 as amended vide G.O.Ms.No.33 Health Medical and Family Welfare C1 Department dated 19-07-2024 issued by the Respondent No.1 is hereby challenged on the ground that it is violative of Articles 14 19 and 21 of Constitution of India and the orders of the Division Bench of this Honorable Court in W.P.No.21910 of 2024 and Batch dated 05 09 2024 and W.P.No 21268 of 2023 and batch dated 29-08-2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules declaring that the petitioner is a local candidate for all the purposes of Admission into MBBS and BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET UG 2025 in accordance with orders of the division bench of this Hon'ble Court in the orders of the division bench of this Hon'ble Court in W P

No 21910 of 2024 & Batch dated 05-09-2024 and W.P. No.21268 of 2023 and batch, dated 29-08-2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct to suspend the Rule 3 (a) of Telangana Medical Dental Colleges Admission, Admission into MBBS and BDS Courses Rules 2017 as amended vide G.O.Ms.No.33 Health, Medical and Family Welfare C1 Department dated 19-07-2025 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI T.B.B. KRISHNA MOHAN

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21775 OF 2025

Between:

B. Sachin, S/o. B.M. Venumadhav, Age: 19 years, Occ: Student, R/o. H.No. 11-15-5/1, Block-A, Flat No.202, HimasaiPoojitha Apartments, Road.No.3, Doctors Colony, Saroornagar, Hyderabad-500035.

...PETITIONER

AND

1. The State of Telangana, Rep by the Principal Secretary Medical and Health Department, Dr.B.R. Ambedkar, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal Telangana State.
3. The National Testing Agency, through its Chairperson First Floor NSICMDBP Building Okhla Industrial Estate New Delhi Delhi -110020
4. The Tahsildar, Saroornagar Mandal, RangaReddy District, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b)The Constitutional and legal

validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI PRABHAKAR CHIKKUDU

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: - - - -

Counsel for the Respondent No.4: GP FOR REVENUE

WRIT PETITION NO: 21782 OF 2025

Between:

1. Niba Fathima T, D/o Abbas T Hassan, Aged 19 Years, Occ: Student, R/o H.No. 14-152, Kalluru Village and Town, Khammam District, Telangana State - 507209

2. Vellanki Gracy Keerthana, D/o Vellanki Venkata Krishna Rao, Aged 18 Years, Occ: Student, R/o H.No. 11-2-23, Srinagar Colony Palvoncha, Bhadradri Kothagudem District, Telangana State - 507115

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Buildings, Saifabad, Hyderabad
2. The Kaloji Narayan Rao University of Health Sciences Rep by Its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or Direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules c) declaring that the petitioners are Local candidates for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS for the academic Year 2025-26 under competent Quota in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI E. SREENIVASA RAO

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21785 OF 2025

Between:

Padhy Upasana, D/o. Ramakrishna, Age: about 18 Years, Occ: Student, R/o. 10-5-79/302, Sri Vaishnavi Gayathri Residency, Mamillagudem, Near Venkateswara Swamy Temple, Khanapuram Haveli (Rural), Khammam District, Telangana State-507002.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical-Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses un er Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court (g) declaring that the petitioner is a Local candidate for all the

purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under Competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21790 OF 2025

Between:

Syeda Kauser Jehan, D/o Syed Mohammed Shah Quadri Age: 19 Years, Occ: Student, R/o.19-2-21/23/2/4/18, Kalapather, Macca Colony, Charminar, Charminar, Hyderabad District Telangana State-500013.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical &

Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21794 OF 2025

Between:

Uyyala Uma, D/o. Uyyala Ram babu, Age 20 Years, Occ: Student, R/o.1-240, Madhira Road, Kalluru Village and Mandal, Khammam District Telangana State-507209.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No,33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21797 OF 2025

Between:

Monish Salluri, D/o. Rajasekhar Salluri, Age: 18 Years, Occ: Student, R/o. H. No. 16-8-252, New Malakpet, Amberpet Mandal, Hyderabad District, Telangana State - 500036.

..PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall Study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025- 26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21800 OF 2025

Between:

Ahmed Mohammed Idrees, S/o Mohammed Idrees Aged about: 17 years, Occ: Student, Rep by her Natural Mother Farhanaz Maryam, aged about 53 years, Occ: Household, Both are R/o. 6-10-127/1 D/B, K.V. Rangareddy, Rajendranagar, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
3. The Mandal Revenue Officer, Charminar Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus: a. Declare Rule 3 (a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c. To refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 2 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21802 OF 2025

Between:

Peddatimmareddy Yeshwanth Kumar Reddy, S/o Chandra Mohan Reddy, aged about 19 Years, Occ: Student, R/o. Flat No. 201, Soma Sree Apartments, Street No. 9, Snehapuri Colony, Nacharam Uppal mandal, Hyderabad, Telangana State-500076

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a)declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive

academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Hoble Court in W.P No. 21910 of 2024 & Batch dated 05.09.2024 and W P. No.21268 of 2023 & Batch dated 29/08/2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21809 OF 2025

Between:

1. Mahin Fatima Mirza, D/o. Aiif Mohammad Arif Mirza, Aged about 18 Years, Occ: student R/o. H.No. 2-3-662/2, Azadnagar, Amberpet, Hyderabad, Telangana.
2. Haniya Hyder, D/o. Mohammed Hyder Mohiuddin Aged about 18 years, Occ: student R/o. H.No.1-1-547, Bheemuni Dubba, Korutla Mandal, Karimnagar, Telangana.
3. Ayesha Khan, D/o. Shakeel Ahmed Khan, Aged about 18 Years, Occ: student R/o. H.No. 18-13-8/A/16/H/39, Subham Hills, Bandlaguda, Hyderabad, Telangana.
4. Juveria Firdous, D/o. Mohammed Abdul Mugni, Aged aboout 18 years, Occ: student R/o. 18-12-418/D/15/1, Hafeez Baba Nagar, Bangdlaguda, Hyderaba, Telanagana.
5. Rehemathunnisa, D/o. Shaik Jameel, Aged aboout 18 years, Occ: student R/o. 10-10-191, Fathenagar, Balanagar, Hyderabad, Telanagana.
6. Shaik Dilshad Ahmed, S/o. Shaik Jameel, Aged aboout 19 years, Occ: student R/o. 10-10-191, Fathenagar, Balanagar, Hyderabad, Telanagana.
7. Rimsha Syed Jaweed, D/o. Syed Jaweed Ahmed, Aged about 19 years, Occ: student R/o. 19-4-340/56/8, Kishan Bagh, Bahadurpura, Hyderabad, Telanagana.

...PETITIONERS

AND

1. The State of Telangana, Rep by its Principal Secretary. Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
3. Mandal Revenue Officer, Amberpet, Hyderabad, Telangana .
4. The Mandal Revenue Officer, Bandlaguda, Hyderabad, Telangana
5. The Mandal Revenue Officer, Balanagar, Hyderabad, Telangana
6. The Mandal Revenue Officer, Bahadurpura, Hyderabad, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus a. Declare Rule 3 (a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c. To

refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota 2025 - 26 under aegis of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioners and direct the Respondent No. 2 to receive and process the Application of the Petitioners for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3 to 6: GP FOR REVENUE

WRIT PETITION NO: 21878 OF 2025

Between:

Besta Rahul, S/o Venkata Raghu, Aged about 18 Years, Occ: Student, R/o. 4-32-578, Plot No. 912/A, Allwyn Colony, Near Jalakanya Hotel, kukkatpally, Hyderabad, Telangana-500072.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09/2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses (C1) Rules 2017 as amended vide G.O. Ms. No.33 Health, Welfare Medical and Family Department dated 19/07/2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honourable Court in the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 and Batch dated 05/09/2024 and W.P. No.21268 of 2023 and Batch dated 29/08/2023.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21883 OF 2025

Between:

Ponnatota Badrinath, S/o. P. Siva Sankar Reddy, Age: 17 Years, Occ: Student, Rep by his father and natural guardian P. Siva Sankar Reddy, S/o. P. Pulla Reddy, Age: 46 years, Occ: Employee, R/o Flat No.1910, Block-1, SMR Vinay Fountain head Near Calvary Temple, Hafeezpet, Miyapur Ranga Reddy District, Telangana State -500049

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 is hereby challenged on the ground that it is violative of Articles14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No.21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21886 OF 2025

Between:

Gorripati Sri Pragna Sai, D/o Mahesh Chowdary Age: 17 Years, Occ: Student, Rep by her father and natural guardian Gorripati Mahesh Chowdary, S/o. Ram Mohan Rao, Age: 44 years, Occ: Private Employee, R/o.505, Raaga elite, madhava nagar colony Miyapur, Hyderabad, Telangana State-500049.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative

of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under Competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21889 OF 2025

Between:

Dandamudi Snikitha, D/o. Uma Maheshwara Rao Age: 19 Years, Occ: Student, R/o. 2-22-96/4/G1, Narata Avenue Apartments, Vijayanagar Colony, Tirumalagiri, Kukatpally, Telangana State-500072

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a)declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission Into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21892 OF 2025

Between:

Bandaru Manvitha, D/o. Ventaka Prasad, Age: about 18 Years, Occ: Student, R/o. 6-507, Ram Nagar, Miryalagada, Nalgonda District, Telangana State-508207.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretar', Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (e) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court, (a) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition, and the Writ petition

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21897 OF 2025

Between:

Sri Vulimiri Bhavani Dedeepya, Aged.17 years, Represented by her father: V.S.G Srinivasa Rao, aged: 51 Yrs, R/o. Plot No.144, Vasavi Nilayam 401, Sardar Patel Nagar, Kukatpally, Presently residing at: Sri Vishnu Pride, Flat No. G1, Harithavanam Coloney, Bachupally, Hyderabad. 500 090.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Services Department, Secretariat, Hyderabad.
2. Kaloji NarayanaRao University of Health, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of Writ of Mandamus. a. declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O.Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India Declare Rule 3 (a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honourable Court. b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 -26 under the Respondent No. 2 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under notification of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and

Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 pending disposal of the above writ petition and pass

Counsel for the Petitioner: SRI M.R.S. SRINIVAS

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21921 OF 2025

Between:

Safa Nasreen Zoya, D/o. Mohammed Abdul Jaleel, Age: 18 Years, Occ: Student, R/o. H.No. 8-2-614/1/12, Dawoodjung Valley, Road No.11, Banjara Hills, Hyderabad, Telangana State-500034.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b)The Constitutional and legal

validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court. (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS and & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21929 OF 2025

Between:

Avaladasu Akshitha, D/o. Avaladasu Ramesh Chandra, Aged: 17 years, Occupation: Student, Rep by her Father as Natural Guardian, Avaladasu Ramesh Chandra, S/o. Avaladasu Prabhakar Rao, Aged 47 years, Occupation: Doctor, Both are R/o. H.No. 14-1-1/5/C, Opp. MDO Office, Bhadrachalam Town and Mandal, Bhadradri-Kothagudem District.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary. Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Nizampura, Warangal, Telangana - 506007
3. The Tahasildhar, Bhadrachalam Mandal. Bhadradri-Kothagudem District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus. a. Declare Rule 3 (a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Hon'ble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025 - 26 under the aegis of Respondent No. 2. c. To refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate, d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 2 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07 2024, pending disposal of the above writ petition.

Counsel for the Petitioner: M/s. M. SHAMANTHA REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: GP FOR REVENUE

WRIT PETITION NO: 21933 OF 2025

Between:

Gundla Thanishka, D/o. Chalapathi, Age: 21 Years, Occ: Student, R/o.6-2-639/5/1, Chintal Basthi, Near Government Degree College, Khairtabad, Hyderabad, Telangana State-500004.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

direct the respondent No. 2 to treat the petitioner as a .ocal candidate in the Telangana State for admission into MBBS/BDS under co1petent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21954 OF 2025

Between:

Arumbaka Divyanshi Bai, D/o. Satish Kumar, Age about 19 Years, Occ: Student, R/o. Plot No. 511-B, BHEL, Township, Ramachandrapuram, Medak District, Telangana State- 502032.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G. O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 21975 OF 2025

Between:

1. Barsu Niharika, D/o Barsu Somasekhar, Age: 19 years, Occupation: Student, R/o 2-5-16/12c, Ieeja Mandal, Jogulamba Gadwal District, Telangana - 509127.
2. Akshaya, D/o D. Ramudu, Age: 21 years, R/o SC Colony, Ieeja Mandal, Jogulamba Gadwal District, Telangana - 509127

...PETITIONERS

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.
3. The National Testing Agency, through its chairperson, First Floor, NSIC-MDBP Building, Okhla Industrial Estate, New Delhi, Delhi 110020
4. The Mandal Revenue Officer, Ieeja Mandal, Jogulamba Gadwal District, Telangana - 509127.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ. Order or Direction more particularly one in

the nature of Writ of Mandamus: A. Declaring the Notification and Prospectus dated 15.07.2025 issued by Respondent No. 2, wherein the Respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years in Telangana to be treated as a Local Candidate for admission into Undergraduate Courses under the Competent Authority Quota, as per Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19.07.2024, issued by Respondent No. 1, as being violative of Articles 14, 19, and 21 of the Constitution of India, B. Declaring Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017, as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19.07.2024, issued by Respondent No. 1, as unconstitutional, illegal, arbitrary, and violative of Articles 14, 19, and 21 of the Constitution of India, and contrary to the binding judgments of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & batch dated 05.09.2024 and W.P. No. 21268 of 2023 & batch dated 29.08.2023, which specifically held that the requirement of study or residence for four consecutive academic years prior to the qualifying examination has no rational nexus with the object sought to be achieved by the 2017 Rules, C. Consequently, declare the Petitioners as Local Candidates for all purposes of admission into MBBS and BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to process the Applications of the Petitioners for online Registration for MBBS/BDS course admissions under Competent Authority Quota-2024-25 under aegis of Respondent No. 2 by duly considering the residence certificate submitted by Petitioners, without insisting Residence Certificate in Annexure - II as local candidate as per G.O. Ms. No. 33 Health, Medical & Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical & Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.4: GP FOR REVENUE

WRIT PETITION NO: 22010 OF 2025

Between:

1. Kanagarla Sri Sai Dharma Koushik, S/o Kangarla Venkateswara Rao Aged about 20 years, Occupation: Student, R/o D. No.7-9/7/9, Parvathi Nagar, Peerzadiguda Village, Medipally Mandal, Medchal-Malkajgiri District, Telangana - 500098
2. Darshan Patro, S/o Biswakesh Patro Aged about 20 years, Occupation: Student, R/o Moosapet, Kukkatpally Mandal, Medchal-Malkajgiri District, Telangana 500018
3. Budidala Priscilla, D/o Budidala Samaiah Aged about 18 years, Occupation: Student, R/o D.No.526, Shankarpally Town & Mandal, Ranga Reddy District, Telangana
4. Gade Pranav Sathya, S/o Gade Parmeshwar Aged about 19 years, R/o 3-1-107, Plot No.9, Shivapuri Colony, LB nagar, Ranga Reddy District, Telangana 500074.
5. Venkata Pranav Boppana, S/o Lakshmana Baparaju Boppana Aged about 19 years, Occupation: Student, R/o. Flat No.103, RR Residency, Jyothi Nagar, Ramachandrapuram Mandal, Sangareddy District, Telangana.
6. Basa Pranitha, D/o Basa Pandu Aged about 21 years, Occupation: Student, R/o Peddapalle Mandal, Nagarkurnool, Telangana.
7. Mallarapu Namratha Naidu, D/o Mallarapu Srinivasa Rao, Aged about 19 years, Occupation: Student, Nagole, Uppal, Medchal Malkajgiri District, Telangana
8. Syagam Reddy Vignesh Reddy, S/o Srinivasa Reddy Aged about 20 years Occupation: Student, R/o Huzurnagar, Suryapet, Telangana
9. Zayan Mazhar Mohammed Shareef, S/o Mohammed Mazhar Shareef Aged about 18 years, Occupation: Student, R/o Bandlaguda Jagir, Gandipet Mandal, Ranga Reddy District, Telangana 500091

...PETITIONERS

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction more particularly one in the nature of Writ of Mandamus A. declaring Rule 3(a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017

as amended vide G.O. Ms. No. 33 Health, Medical & Family Welfare (C1) Department dated 19/07/2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgment of Division Bench of this Honourable Court in W.P. No. 21268 of 2023 & batch dated 29/08/2023 and B. declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 Consequently, to direct the 2nd Respondent to treat the Petitioners as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to process the Applications of the Petitioners for online Registration for MBBS/BDS course-admissions-under-Competent Authority Quota-2025-26 under aegis of Respondent No. 2 by duly considering the residence certificate submitted by Petitioners, without insisting Residence Certificate in Annexure-II as local candidate as per G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No.33 Health, Medical & Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

Counsel for the Petitioners: SRI KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22066 OF 2025

Between:

Rudrakshala Laxmi, D/o.Rudrakshala Sriramulu, Age: 20 Years, Occ: Student, R/o. H.No. 1-4-129/23, Gajulapeta, Ieeja, Jogulamba Gadwal District, Telangana State-509127.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court, (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22094 OF 2025

Between:

Deme Anirudh, S/o. Deme Hammandlu, Age: 18 years, Occ: Student, R/o. H.No. 3-91, Jukkal (Post & Mandal) Kamareddy District, Telangana State - 503305.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court. (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission,

(Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22104 OF 2025

Between:

Ananya Pusapati, D/o. Pusapati Phani Raj, Age: 17 Years, Occ: Student, Rep by her father and natural guardian Pusapati Phani Raj, S/o. Pusapati Raghu Murali, Age: 47 years, Occ: Private Employee, R/o. H.No. Plot No. 353, Bachupally Rangareddy District, Telangana State-500090.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22115 OF 2025

Between:

Ummadi Uhana Nikhitha Bhavani, D/o. U Nireekshna Rao, Age: 17 years, Occ: Student, Rep by his guardian and father U Nireekshna Rao, S/o. Rambabu, Age: 41 years, Occ: Farmer, R/o. 9-106, Bhupathirao peta, Pinapaka Mandalam, VTC Janampeta (PO), Bhadradri Kothagudem District, Telangana-507117.

...PETITIONER

AND

1. The State of Telangana, Rep.by its Principal Secretary, Medical Health and Family welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017

as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025 - 26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honourable Court in the orders of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & Batch dated 05/09.2024 and W.P. No.21268 of 2023 & Batch dated 29/08/2023 pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

Counsel for the Petitioner: M/s. MASTAN VALI SHAIK

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22128 OF 2025

Between:

Chejeti Venkat Annanya, D/o. Chejeti Rami Reddy, Age: 19 Years, Occ: Student, R/o.H.No. Plot No 401, Sai Sadan APTS, Mathrusri Nagar, Miyapur, Serilingampally Mandal, Rangareddy District, Telangana State-500049.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hong)le Court, (a) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22129 OF 2025

Between:

Omar Sheik Karimullah, S/o. Sheik Karimullah, Age: 20 Years, Occ: Student, R/o. H.No. 13-1-1232, Ambedkar Nagar, Tappachabutra, Asifnagar, Hyderabad District, Telangana State-500067.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court, (a) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent QUota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22135 OF 2025

Between:

Asiya Mahevash, D/o. Md Sarfaraz Nawaz, Aged about 19 Years, R/o 4-1-521/A/1, Alampallly Road MIG Phase 1 Colony, Vikarabad, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Services Department, Secretariat, Hyderabad.
2. Kaloji NarayanaRao University of Health, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus a. Declare Rule 3 (a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota- 2025-26 under the aegis of Respondent No. 2. c. To refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota - 2025-26 under aegis of Respondent No. 4

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioner and direct the Respondent No. 2 to receive and process the Application of the Petitioner for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15.07.2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22138 OF 2025

Between:

Syeda Sheema, D/o: Syed Zubair Aged 18 years, Occ: Student R/o. Jaffar Manzil, Asif Nagar, Mallapally, Hyderabad, TG

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Medical and Health Family Welfare Department Secretariat Building, Hyderabad 500 055
2. Kaloji Narayana Rao University Of Health Sciences Telangana, Rep. by its Vice Chancellor Nizampura, Warangal, Telangana 506007
3. Kaloji Narayana Rao University Of Health Sciences Telangana, Rep. by its Registrar Nizampura, Warangal, Telangana 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction, preferably one in the nature of Writ of Mandamus (i) Declaring the action of the Respondent No.1 in continuing the operation of GO Ms. No 33, Health Medical and Family Welfare C1 Department, dated 19/07/2024, particularly with respect to the amendment in Rule 3 for sub rule (a), (ii), which was previously read down by this Honourable Court, and the action of Respondent No.2 and 3 to incorporate the same in Notification for Admission into MBBS/BDS Courses - 2025, as being arbitrary, malafide, unjust, high handed and violative of the fundamental rights in Article 14, 19 and 21 of the Constitution of India and (ii) Declare the petitioner as 'Local' for admission into 85% reserved quota for MBBS/BDS Courses, by KNRUHS (Respondent No.3) and its affiliated colleges and consequently direct the Respondent No.2 and 3 to consider the Petitioner as 'Local candidate' for all

phases of counselling for admission into MBBS/BDS Courses, in competent authority 'A' quota, 'B' Category, Mop Up Phases of counselling and in all such other phases of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to consider the candidature of the petitioner under local category for 2025-26 admission into MBBS/BDS course, competent authority A quota, B Category, mop up phases of counselling and in all such other phases of counseling.

Counsel for the Petitioner: SRI UZAIR AHMED KHAN

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2 & 3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22141 OF 2025

Between:

1. Syeda Hafsa Mohammadi, D/o. Syed Khaja Nayeemuddin, Aged about 18 Years, Occ: student R/o. H.No. 18-2-654/3, Falaknuma, Charminar, Hyderabad, Telangana.
2. Asma Jabeen, D/o. Mohammed Rafiq, Aged about 20 years, Occ: student R/o.H.No. 4-17-187/4/A, Hasan Nagar, Rajendra Nagar, Hyderabad, Telangana.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Nizampura, Warangal, Telangana - 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate writ, order or direction, more particularly in the nature of Writ of Mandamus a. Declare Rule 3 (a) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 as being illegal unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honourable Court. b. Declare the Petitioners as local candidates for all purposes of admission into MBBS/BDS Branch to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under the aegis of Respondent No. 2. c. To

refrain the Respondents from insisting the Petitioner is procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15/07/2025 in order to be treated as a local candidate. b. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to consider the Residence Certificate that would be furnished by the Petitioners and direct the Respondent No. 2 to receive and process the Application of the Petitioners for online be Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 without insisting Residence Certificate in Annexure - II of the Prospectus dt. 15/07/2025 as local candidate as per G.O. Ms No. 33 Health Medical and Family Welfare (C1) Department dated 19/07/2024, pending disposal of the above writ petition

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a) (iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024, pending disposal of the above writ petition.

Counsel for the Petitioner: SRI L. RAM SINGH

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2 & 3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22187 OF 2025

Between:

Zaineb Ghazanfar, S/o. Mohammed Ghazanfar Farooqui, Age: 20 years, Occ: Student, R/o. 304, A Block, Hyderabad Homes, 8-1-402/35 to 41, Seven Tombs, Tolichowki, Golconda, Hyderabad, Telangana State-500008.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22192 OF 2025

Between:

Asapu Guru Naga Sri Gargi, D/o. Asapu Soma Sekhar, Age: 21 Years, Occ: Student, R/o.H.No. 12-6-11/1, Kennedy High School Lane, Near Mayuri Footware, Vivek Nagar, Kukatpally, Telangana State- 500072.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court, (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22194 OF 2025

Between:

Shaik Saad Uddin Hamza, S/o. Shaik Najmuddin Age: 18 Years, Occ: Student, R/o. H.No. 11-3-880, Mallepally, Hyderabad, Telangana State-500001.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical & Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court. (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22197 OF 2025

Between:

Thota Santhooshini, D/o. Thota Samba Sivarao, Age: 17 Years, Occ: Student, Rep by her father and natural guardian Thota Samba Sivarao, S/o. Thota Venkataiah, Age: 47 years, Occ: Bussiness, R/o. H.No. 9-3-54, Oddugudem, Palwancha, Khammam District Telangana State-507115

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (e) declaring the Notification and prospectus dated 15/07/2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.No.33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honourable Court (g) declaring that the petitioner is a Local candidate for all the

purposes of Admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 n pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22226 OF 202

Between:

Priyanshi, D/o Pradeep Kumar Singh Aged about 19 years: Occupation: Student, R/o H.No. 9-4-84/107/2, Kakatiya Nagar, Hanal Nagar, Golconda, Hyderabad, Telangana State

...PETITIONER

AND

1. The State of Telangana, Represented by its principa secretary . Medical and Health family welfare Department, Dr. B. R. Amedka Telangana Secretariat Hyderabad.
2. Kaloji Narayana Rao University of Health sciences, represented by its Registrar. Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent

Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Honble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences. Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025- 26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Honble Court in the orders of the Division Bench of this Honble Court in W. P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No. 21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI SATYANARAYANA DHARMAPURI

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22266 OF 2025

Between:

Tejavath Kishore, S/o. Tejavath Venkanna, Age: 20 Years, Occ: Student R/o. Rekula Thanda, Seerole Warangal District, Telangana State - 506105

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretar', Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No.1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22289 OF 2025

Between:

Donepudi Shanmakhe, D/o. Donepudi Dasu, Age: 19 Years, Occ: Student, R/o. H.No. A/315, Hill Colony, Near Balavihar Lane, Nagarjuna Sagar, Nandikonda Peddavoora (Mandal), Nalgonda District, Telangana State-508202.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Queta in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22299 OF 2025

Between:

R. Kavitha, D/o. R. Peddaiah, Age: 20 Years, Occ: Student, R/o. 1-4-129/23, Gajulapeta, Bharat nagar leeja Mandal, Jogulamba Gadwal District, Telangana State - 509127.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court, (d) declaring that the petitioner is a Local

candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22305 OF 2025

Between:

Chikkulapally Sreeharsha, S/o. Chikkulapally Anil Kumar, Age: 19 Years, Occ: Student, R/o. H.No. 1-1-185/B, JJ Nagar, Suryapet District, Telangana State-508213.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e)declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive

academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department date 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (f)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court. (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22307 OF 2025

Between:

Vali Shambhavi, D/o. Vali Rajendar Kumar, Age: 17 years, Occ: Student (Minor), Rep by her natural guardian and father V. Rajendar Kumar, S/o. Late Vali Prabhu, Age: 45 years, Occ: Private Employee, R/o. H. No. 1-6-23, Dathagiri Colony, Zaheerabad Town and Mandal, Sangareddy District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad

2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction, preferably one in the nature of Writ of Mandamus (a) Declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No. 2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate Courses under Competent Quota in Telangana and Local Candidate as per Rule 3 (a) of Telangana Medical & Dental colleges admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide GO Ms No. 33 Health, Medical and Family Welfare (C1) Department Dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles, 14, 19 and 21 of Constitution of India. (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14, 19 and 21 of Constitution of India (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State and process the online application of the petitioner for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI S. SURENDER REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22526 OF 2025

Between:

Basani Bala Jithin Reddy, S/o. Basani Rayapu Reddy, Age: 18 Years, Occ: Student, R/o. H.No. 11-18-231, Society Colony, Kashibugga, Warangal Urban, Telangana State- 506002.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22575 OF 2025

Between:

Mailavarapu Yashwanth Reddy, S/o. Mailavarapu Prabhakar Reddy Age: 18 Years, Occ: Student, R/o. Kukkadam (Post & Village) Vemulapalli Mandal, Nalgonda District, Telangana State - 508217.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b)The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India (c)declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS &

BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025-26

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22782 OF 2025

Between:

Sathrasupalli Bhuvan Sai Thrivesh, S/o. S. Gopi Kumar, Age: 18 Years, Occ: Student, R/o. H. No. 8-1-68/A/85, Siddi Vinayaka Nagar, Shaikpet, Golconda, Hyderabad Telangana State -500008.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus: (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive

academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India, (g) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 22941 OF 2025

Between:

Sumitra Dodwariya, Sumitra Dodwariya D/o Om Prakash, Aged 19 years, Occ: Student, R/o H.No.1-93/A, Neknampur, Gandipet Mandal, Ranga Reddy District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretar / Medical Health and Family Welfare Department Secretariat Buildings Hyd rabad
2. The Kaloji Narayana Rao, University of Health Scienc s Rep by its Registrar Warangal Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of In dia praying that in the circumstances stated in the affidavit filed therewith, th e High Court may be pleased to issue a writ or order or direction more particula ly in the nature of Writ of Mandamus: (a) declaring the Notification and prospe tus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate cou ses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS an d BDS Courses) Rules 2017 as amended vide G.O. Ms, No.33 Health, Medical a d Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent lo.1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The C onstitutional and legal validity of Rule 3(a) of Telangana Medical and Denta Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as a mended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Departn ent dated 19.07.2024 issued by the Respondent No.1 is hereby challenged o the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Honble Court, (c) declaring that the petitioner is a Loca candidate for all the purposes of Admission into MBBS and BDS Courses for th e Academic year 2025-26 under the aegis of KNR University of Health Sciences, T elangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the c rcumstances stated in the affidavit filed in support of the petition, the High Co rt may be pleased to direct the respondent No.2 to treat the petitioner as a l ocal candidate in the Telangana State for admission into MBBS/BDS under co petent Quota 2025-26 in pursuant to NEET UG 2025, pending disposal of the writ petition.

Counsel for the Petitioner: SRI SYED MUSAB RAHIM HAS HMI

Counsel for the Respondent No.1: GP FOR MEDICAL, HE ALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC F OR KNRUHS

WRIT PETITION NO: 23008 OF 2025

Between:

Badri Tejal, Minor D/o B. Venkata Rao, S/o Late Badri Panasaiah, Aged about 17 years, R/o 7-1-212/A/52, Shiv Bagh, Near Nalanda High School, Ameerpet, Hyderabad. (Represented by her natural guardian/father B. Venkata Rao)

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Health, Medical and Family Welfare Department, Secretariat, Hyderabad.
2. The Director of Medical Education, Government of Telangana, Koti, Hyderabad.
3. Kaloji Narayana Rao University of Health Sciences (KNRUHS), Warangal, Telangana State, represented by its Registrar.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the Respondents in not allotting an MBBS seat to the Petitioner in the State quota of Telangana despite her eligibility as local candidate as illegal, arbitrary, unjust, violative of Articles 14, 15(4), 21 and 226 of the Constitution of India, and consequently direct the Respondents to allot an MBBS seat in a medical college in the State of Telangana for the academic year 2025-26 to the Petitioner in accordance with her merit and eligibility in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased pleased to reserve one MBBS seat under the Telangana State quota for the Petitioner for the academic year 2025-26 Pendinc disposal of the Writ Petition, the Honble Court may be pleased to reserve one MBBS seat under the Telangana State quota for the Petitioner for the academic year 2025-26 in the interest of justice

Counsel for the Petitioner: SRI D. RAMAKRISHNA

Counsel for the Respondent No.1 & 2: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23028 OF 2025

Between:

Aishah Siddiqua Khan, D/o. Mohammed Ahmed Zahoor Ur Rahman Khan Aged about 18 years, Occ: Student R/o. H.No. 13-6-826/2, Gudimalkapur, Pillar No. 108, Ring Road, Hyderabad, Telangana

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Medical and Health Family Welfare Department Secretariat Building, Hyderabad 500 055
2. KalojiNarayana Rao University Of Health Sciences Telangana, Rep. by its Vice Chancellor Nizampura, Warangal, Telangana 506007
3. KalojiNarayana Rao University Of Health Sciences Telangana, Rep. by its Registrar Nizampura, Warangal, Telangana 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction preferably one in the nature of Writ of Mandamus (i) Declaring the action of the Respondent No.1 in continuing the operation of GO Ms. No 33, Health Medical and Family Welfare C1 Department, dated 19/07/2024, particularly with respect to the amendment in Rule 3 for sub rule (a), (ii), which was previously read down by this Honourable Court, and the action of Respondent No.2 and 3 to incorporate the same in Notification for Admission into MBBS/BDS Courses - 2025, as being arbitrary, malafide, unjust, high handed and violative of the fundamental rights in Article 14, 19 and 21 of the Constitution of India and (ii) Declare the petitioner as 'Local' for admission into 85% reserved quota for MBBS/BDS Courses, by KNRUHS (Respondent No.3) and its affiliated colleges and consequently direct the Respondent No.2 and 3 to consider the Petitioner as 'Local' candidate for all phases of counselling for admission into MBBS/BDS Courses, in competent authority 'A' quota, 'B' Category, Mop Up Phases of counselling and in all such other phases of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to consider the candidature of the petitioner under 'local category' for 2025-26 admission into MBBS/BDS course, competent authority A quota, B Category, mop up phases of counselling and in all such other phases of counseling.

Counsel for the Petitioner: SRI UZAIR AHMED KHAN

Counsel for the Respondent No.1 & 2: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23037 OF 2025

Between:

Mohammed Rehan, D/o. Mohammed Anwar Aged about 18 years, Occ: Student R/o. RK Puram Officers Colony, Secunderabad, Telangana

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Medical and Health Family Welfare Department Secretariat Building, Hyderabad 500 055
2. Kaloji Narayana Rao University Of Health Sciences, Telangana Rep. by its Vice Chancellor Nizampura, Warangal, Telangana 506007
3. Kaloji Narayana Rao University Of Health Sciences, Telangana Rep. by its Registrar Nizampura, Warangal, Telangana 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction, preferably one in the nature of Writ of Mandamus (i) Declaring the action of the Respondent No. 1 in continuing the operation of GO Ms. No 33, Health Medical and Family Welfare C1 Department, dated 19/07/2024, particularly with respect to the amendment in Rule 3 for sub rule (a), (ii), which was previously read down by this Honble Court, and the action of Respondent No. 2 and 3 to incorporate the same in Notification for Admission into MBBS/BDS Courses - 2025, as being arbitrary, malafide, unjust, high handed and violative of the fundamental rights in Article 14, 19 and 21 of the Constitution of India and (ii) Declare the petitioner as 'Local' for admission into 85% reserved quota for MBBS/BDS Courses, by KNRUHS (Respondent No. 3) and its affiliated colleges and consequently direct the Respondent No. 2 and 3 to consider the Petitioner as 'Local candidate' for all phases of counselling for admission into MBBS/BDS Courses, in competent authority 'A' quota, 'B' Category, Mop Up Phases of counselling and in all such other phases of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 and 3 to consider the candidature of the petitioner under 'local category' for 2025-26 admission into MBBS/BDS course, competent authority 'A' quota, 'B' Category, mop up phases of counselling and in all such other phases of counseling.

Counsel for the Petitioner: SRI UZAIR AHMED KHAN

Counsel for the Respondent No.1 & 2: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23068 OF 2025

Between:

Imaaduddin Quadri Syed, S/o. Nooruddin Quadri Syed, Age: 18 Years, Occ: Student, R/o. H.No. 8-1-366/A/150, Janaki Nagar, Tolichowki,, Golconda, Hyderabad, Telangana State-500008.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or orders or direction more particularly in the nature of Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of this Hon'ble Court, (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23126 OF 2025

Between:

Mopuri Simrithi Reddy, D/o Narsimha Reddy, Age 19 years, Occ: Student, R/o H. No. 3-42/1, near Hanuman Temple, Demi, Tadwai Mandal, PO: Yerrapahad, Nizamabad District, Telangana State- 503120.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus. (e) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India. (f) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India (g) declaring that the

petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under Competent Quota 2025-26 in pursuant to NEET (UG)

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition, and pass

Counsel for the Petitioner: SRI ALLURI DIVAKAR REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23265 OF 2025

Between:

Pothula Kush Reddy, S/o P. Satish Kumar, Aged about 17 years Occ: Student, Rep by Guardian and Natural Father P. Satish Kumar, S/o P. Srinivas Rao, Aged about 48 years, Occ: Pvt. Employee, R/o H.No. 4-59/1, Borgaon Village, Muqpal Mandal, Nizmabad District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health Department, Secretariat, Hyderabad, Telangana.
2. The State of Telangana, Rep. by its Principal Secretary, Revenue and Secretariat, Hyderabad, Telangana
3. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.
4. National Testing Agency, Ist floor, NSIC MDBP Building Okhla Industrial estate, New Delhi 110020

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of writ of mandamus a. Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19/07/2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 31/07/2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend rule 3(a) more particularly rule 3(a)(iii) of Telangana Medical and Dental college Admission (admission into MBBS and BDS courses) rules 2017 as amended vide GO Ms No. 33, Health medical and Family Welfare (C1) Department dated 19.7.2024 pending disposal of the Writ Petition

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 3 to receive and process the application of the petitioner for online registration for MBBs/BDS court admission under competent authority quota 2025-26 under aegis of Respondent No. 3 while considering the residence certificate dated 17/06/2025 treating petitioner as local candidates pending disposal of the Writ Petition

Counsel for the Petitioner: SRI GUDI MADHUSUDHAN REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: GP FOR REVENUE

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.4: - - - -

WRIT PETITION NO: 23406 OF 2025

Between:

Karamtoth Santhosh Naik, S/o. Ramulu Naik, Age: 20 Years, Occ: Student, NEET Roll Number: 4201106360 R/o. Door No. 1-99, Pogilla Village, Chandampet Mandal, Nalagonda District

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature Writ of Mandamus: (a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India (b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India and the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023 which had become final which specifically held that the place of study or residence for a period of 4 consecutive years prior to qualifying exam does not have any rational nexus and object sought to be achieved by 2017 Rules (c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms.

No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition,

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025 in accordance with orders of the Division Bench of this Hon'ble Court in the orders of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 & Batch dated 05.09.2024 and W.P. No.21268 of 2023 & Batch dated 29.08.2023.

Counsel for the Petitioner: SRI AMBEDKAR DUNNA

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23505 OF 2025

Between:

1. P.G. Sri Teja, S/o P.G. Prakash, Aged about 18 years, Occupation: Student, R/o 3-29, PG street, Macherla VTC & P.O. Ghattu Mandal, Jogulamba Gadwal District, Telangana - 509129.
2. Bathineni Sai Naga Swetha, D/o Bathineni Rambabu, Age. 22 Years, Occupation: Student, R/o. 9-4-43/6, Rajeev Nagar Colony, Bhadrachalam, Bhadradri Kothagudem District, Telangana - 507111.

...PETITIONERS

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat, Hyderabad.
2. Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus A. Declaring the Notification and Prospectus dated 15/07/2025 issued by Respondent No. 2, wherein the Respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years in Telangana to be treated as a Local Candidate for admission into Undergraduate Courses under the Competent Authority Quota, as per Rule 3(a) of the Telangana Medical and Dental Colleges Admission

(Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19/07/2024, issued by Respondent No. 1, as being violative of Articles 14, 19, and 21 of the Constitution of India, B. Declaring Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017, as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19.07.2024, issued by Respondent No. 1, as unconstitutional, illegal, arbitrary, and violative of Articles 14, 19, and 21 of the Constitution of India, and contrary to the binding judgments of the Division Bench of this Honourable Court in W.P. No. 21910 of 2024 & batch dated 05/09/2024 and W.P. No. 21268 of 2023 & batch dated 29/08/2023, which specifically held that the requirement of study or residence for four consecutive academic years prior to the qualifying examination has no rational nexus with the object sought to be achieved by the 2017 Rules, C. Consequently, declare the Petitioners as Local Candidates for all purposes of admission into MBBS & BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences. Telangana State

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Welfare (C1) Department dated 19/07/2024 pending disposal of the writ petition

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to process the Applications of the Petitioners for online Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 by duly considering the residence certificate submitted by Petitioners, without insisting Residence Certificate in Annexure-II as local candidate as per G.O. Ms. No. 33 Health, Medical & Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above Writ Petition.

Counsel for the Petitioners: SRI KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23653 OF 2025

Between:

Padala Sai Srushi, D/o. Padala Subba Rao, rep her father natural guardian Padala Subba Rao Age 17 yrs, Occ: Student, R/O H.No 10-140, Mayday Colony, Sarapaka, Badradri - Kotthagudem District temporarily came down to Hyderabad

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary (Medical and Health Department), Secretariat, Hyderabad
2. The State of Telangana, rep by Its Principal Secretary (Revenue Department), at Secretariat, Hyderabad
3. The Union of India, rep by Ministry of Health and Family Welfare New Delhi
4. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar Nizampura Warangal Telangana 506007
5. National Testing Agency, 1st Floor NSICMDBP Building Okhla Industrial Estate New Delhi Delhi 110020
6. The Tahsildar cum Mandal Revenue Officer, Burgampadu Mandal Badradri Kothagudem District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction more particularly in the nature of Writ of Mandamus a. Declare Rule 3a of Telangana Medical and Dental Colleges Admission into MBBS and BDS Courses Rules 2017 as amended vide GO Ms No 33 Health Medical and Family Welfare C1 Department dated 19.07.2024 as being illegal unconstitutional manifestly arbitrary with Malafide intention to overrule the judgments of this Hon'ble Court by Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET UG 2025 for MBBS/BDS Admissions under Competent Authority Quota 2025-26 under aegis of Respondent No 2 c To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 15.07.2025 in order to be treated as a local candidate d Consequently to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET UG 2025 for MBBS/BDS Admissions under Competent Authority Quota 2025-26 under aegis of Respondent No. 4.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the Residence Certificate that would be

furnished by the Petitioner and direct the Respondent No 4 to receive and process the Application of the Petitioner for online Regi tration for MBBS/BDS course admissions under Competent Authority Quota 2)25-26 under aegis of Respondent No 4 without insisting Residence Certificate in Annexure H of the Prospectus dt 15.07.2025 as local candidate as per G O. Ms No 33 Health, Medical and Family Welfare C1 Department dated 19.07.)24, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Co rt may be pleased to direct the respondents to Suspend the R3 more Pa ticularly Rule 3aiii of Telangana Medical and Dental Colleges Admission into M BBS and BDS Courses Rules, 2017 as amended vide G O Ms No 33 Health, Med cal and Family Welfare C1 Department dated 19/07/2024, pending disposal of the above WP.

Counsel for the Petitioner: SRI B. SIVA PRASAD

Counsel for the Respondent No.1: GP FOR MEDICAL, HE ALTH & FW

Counsel for the Respondent No.2 & 6: GP FOR REVENUI

Counsel for the Respondent No.3 & 5: SRI N. BHUJANG/ RAO,
DY. SOLICITOR G ENERAL OF INDIA

Counsel for the Respondent No.4: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 23783 OF 202

Between:

Payam Sri Sookti, D/o Sarveshwar Rao Age: 16 Yea s, Occ: Student, Rep by her father and natural guardian Payam Sarveshwa Rao, S/o. Sammaiah, Age: 43 years, Occ: Private Employee, R/o. Rayana eta Village, Chirramalla Mandal, Bhadhradhri Kothagudem District, Telangana State-507117.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secreta y, Medical Health and Family Welfare Department, Secretariat Buildings, Hy lerabad.
2. The Kaloji Narayana Rao University of Health Scienc s, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of I dia praying that in the circumstances stated in the affidavit filed therewith, th High Court may be pleased to issue a writ or order or direction more particula rly in the nature of Writ

of Mandamus a) declaring the Notification and prospectus dated 15.07.2025 issued by the Respondent No.2 wherein the respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years for admission into Under Graduate courses under Competent Quota in Telangana as Local candidate as per Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 as being violative of Articles 14,19 and 21 of Constitution of India, b) The Constitutional and legal validity of Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 issued by the Respondent No. 1 is hereby challenged on the ground that it is violative of Articles 14,19 and 21 of Constitution of India, c) declaring that the petitioner is a Local candidate for all the purposes of Admission into MBBS & BDS Courses for the Academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Rule 3(a) of Telangana Medical & Dental Colleges Admission, (Admission into MBBS & BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 pending disposal of this Writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No. 2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2025-26 in pursuant to NEET (UG) 2025.

Counsel for the Petitioner: SRI T. SAI CHAND

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 24041 OF 2025

Between:

Maryam Mohammad Javeed, D/o. Javeed Mohammad Aged about 19 years, Occ: Student R/o. 9-138, Alampally, Vikarabad, 501102, Telangana

...PETITIONER

AND

1. The State of Telangana, Represented by its Principal Secretary Medical and Health Family Welfare Department Secretariat Building, Hyderabad 500 055
2. KalojiNarayana Rao University Of Health Sciences, Telangana Rep. by its Vice Chancellor Nizampura, Warangal, Telangana 506007
3. KalojiNarayana Rao University Of Health Sciences, Telangana Rep. by its Registrar Nizampura, Warangal, Telangana 506007

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ Order or Direction preferably one in the nature of Writ of Mandamus (i) Declaring the action of the Respondent No.1 in continuing the operation of GO Ms. No 33, Health Medical and Family Welfare C1 Department, dated 19/07/2024, particularly with respect to the amendment in Rule 3 for sub rule (a), (ii), which was previously read down by this Honourable Court, and the action of Respondent No.2 and 3 to incorporate the same in Notification for Admission into MBBS/BDS Courses - 2025, as being arbitrary, malafide, unjust, high handed and violative of the fundamental rights in Article 14, 19 and 21 of the Constitution of India and (ii) Declare the petitioner as 'Local' for admission into 85% reserved quota for MBBS/BDS Courses, by KNRUHS (Respondent No.3) and its affiliated colleges and consequently direct the Respondent No.2 and 3 to consider the Petitioner as 'Local candidate' for all phases of counselling for admission into MBBS/BDS Courses, in competent authority 'A' quota, 'B' Category, Mop Up Phases of counselling and in all such other phases of counseling.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to consider the candidature of the petitioner under 'local category for 2025-26 admission into MBBS/BDS course, competent authority 'A' quota, 'B' Category, mop up phases of counselling and in all such other phases of counseling.

Counsel for the Petitioner: SRI UZAIR AHMED KHAN

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2 & 3: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 24145 OF 2025

Between:

Penumallu Nirmala Sneha, D/o Penumallu Sivarama Krishna Age: 19 years, Occupation: Student R/o H.NO. 1-114/9, Vutla Sattaiah Colony, Near police camp main date, Kondapur-Hyderabad, Kondapur, Serilingampally, Rangareddy, Telangana.

...PETITIONER

AND

1. The State of Telangana, Rep. by the Principal Secretary, Medical and Health Department, Secretariat Hyderabad
2. Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus. A. Declaring the Notification and Prospectus dated 15.07.2025 issued by Respondent No. 2, wherein the Respondents have prescribed that a candidate shall study or reside for a period of not less than four consecutive academic years in Telangana to be treated as a Local Candidate for admission into Undergraduate Courses under the Competent Authority Quota, as per Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19.07.2024, issued by Respondent No. 1, as being violative of Articles 14, 19, and 21 of the Constitution of India B. Declaring Rule 3(a) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017, as amended vide G.O. Ms. No. 33, Health, Medical and Family Welfare (C1) Department, dated 19.07.2024, issued by Respondent No. 1, as unconstitutional, illegal, arbitrary, and violative of Articles 14, 19, and 21 of the Constitution of India, and contrary to the binding judgments of the Division Bench of this Hon'ble Court in W.P. No. 21910 of 2024 and batch dated 05.09.2024 and W.P. No. 21268 of 2023 and batch dated 29.08.2023, which specifically held that the requirement of study or residence for four consecutive academic years prior to the qualifying examination has no rational nexus with the object sought to be achieved by the 2017 Rules C. Consequently, declare the Petitioners as Local Candidates for all purposes of admission into MBBS and BDS Courses for the academic year 2025-26 under the aegis of KNR University of Health Sciences, Telangana State.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend Rule 3(a) more particularly Rule 3(a)(iii) of Telangana Medical & Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical & Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above writ petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to process the Applications of the Petitioners for

online Registration for MBBS/BDS course admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 2 by duly considering the residence certificate submitted by Petitioners, without insisting Residence Certificate in Annexure - II as local candidate as per G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024, pending disposal of the above Writ Petition.

Counsel for the Petitioner: SRI KONDAPARTHY KIRAN KUMAR

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: SRI T. SHARATH, SC FOR KNRUHS

WRIT PETITION NO: 24384 OF 2025

Between:

Shresta jaknalli, D/o Ravi kumar jaknalli Aged about 16 years, Occ: Student, R/o 5-3-65/1 Tandur village, Tandur mandal, Vikarabad District

...PETITIONER

AND

1. The State of Telangana, rep by its Principal Secretary Medical and Health Department, secretariat, Hyderabad, Telangana.
2. The State of Telangana, rep by its Principal Secretary revenue and secretariat, Hyderabad, Telangana
3. Kaloji Narayana Rao University of Health Sciences, rep by its Registrar, Warangal, Telangana State.
4. National Testing Agency, 1st floor, NSIC MDBP Building Okhla Industrial estate, New Delhi 110020

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue writ order or direction more particularly one in the nature of writ of mandamus a. Declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as amended vide G.O. Ms. No. 33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal, unconstitutional, manifestly arbitrary, with malafide intention to over-rule the judgments of this Honble Court b. Declare the Petitioner as local candidates for all purposes of admission into MBBS/BDS pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3 c. To refrain the Respondents from insisting the Petitioner in procuring the proforma Resident Certificate in Annexure-II of Prospectus dated 31.07.2025 in order to be treated as a local candidate d. Consequently, to direct the 2nd Respondent to treat the Petitioner as Local Candidates pursuant to NEET (UG) 2025 for MBBS/BDS Admissions under Competent Authority Quota-2025-26 under aegis of Respondent No. 3.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend rule 3(a) more particularly rule 3(a)(iii) of Telangana Medical and Dental college Admission (admission into MBBS and BDS courses) rules 2017 as amended vide GO Ms No. 33, Health medical and Family Welfare (C1) Department dated 19.7.2024 pending disposal of the Writ Petition.

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No 3 to receive and process the application of the petitioner for online registration for MBBs/BDS court admission under competent authority quota 2025-26 under aegis of Respondent No. 3 while considering the residence certificate dated 25.7.2025 treating petitioner as local candidates pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI GUDI MADHUSUDHAN REDDY

Counsel for the Respondent No.1: GP FOR MEDICAL, HEALTH & FW

Counsel for the Respondent No.2: GP FOR REVENUE

Counsel for the Respondent No.3: SRI T. SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.4: SRI N. BHUJANGA RAO,
DY. SOLICITOR GENERAL OF INDIA

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION Nos.20845, 21268, 21275, 21278, 21283, 21284, 21285, 21286, 21288, 21291, 21292, 21293, 21297, 21298, 21300, 21301, 21302, 21303, 21305, 21309, 21311, 21319, 21320, 21321, 21323, 21327, 21331, 21334, 21335, 21341, 21342, 21354, 21355, 21373, 21382, 21387, 21393, 21406, 21510, 21528, 21529, 21539, 21559, 21575, 21610, 21615, 21629, 21656, 21694, 21701, 21719, 21765, 21773, 21775, 21782, 21785, 21790, 21794, 21797, 21800, 21802, 21809, 21878, 21883, 21886, 21889, 21892, 21897, 21921, 21929, 21933, 21954, 21975, 22010, 22066, 22094, 22104, 22115, 22128, 22129, 22135, 22138, 22141, 22187, 22192, 22194, 22197, 22226, 22266, 22289, 22299, 22305, 22307, 22526, 22575, 22782, 22941, 23008, 23028, 23037, 23068, 23126, 23265, 23408, 23505, 23653, 23783, 24041, 24145 and 24384 of 2025

COMMON ORDER:

Sri J. Ramachandra Rao, learned Senior Counsel representing Sri J. Venkat Sai; Sri Srinivasa Rao Pachwa, Sri A. Divakar Reddy; K. Kiran Kumar; Sri Abdul Kabeer, learned counsel representing Sri L. Ram Singh; Sri K. Narsimha Reddy, learned counsel representing Sri I.V. Radhakrishna Murthy; Sri T.B.B. Krishna Mohan; Sri G. Vinay, learned counsel representing Sri M.R.S.Srinivas; Sri Syed Rizwan, learned counsel

representing Sri Uzair Ahmed Khan; learned counsel appears for the petitioners.

Sri Tandra Ramesh, learned Assistant Government Pleader appears for Health, Medical and Family Welfare Department.

Sri T.Sharath, learned Standing Counsel appears for Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University"),

2. In all these writ petitions, the petitioners have challenged notification dated 15.07.2025 issued by the University, whereby the criteria for treating them as local candidates for the purposes of admission to NEET (UG) 2025 examination for MBBS/BDS courses in Telangana has been prescribed as per Rule 3a of the Telangana Medical and Dental Colleges Admission into MBBS and BDS Courses Rules 2017 as amended vide G.O.Ms.No.33, dated 19/07/2024 issued by Respondent No.1.

3. The learned Division Bench of this Court read down Rule 3(III)(B) of the Telangana Medical and Dental Colleges Admission (Admission into MBBS & BDS Courses) Rules,

2017 (for short, "the 2017 Rules") as amended by G.O.Ms.No.33, dated 19.07.2024 vide judgment rendered on 29.08.2023 in batch of writ petitions vide W.P.No.21268 of 2023 and batch. The relevant paragraph reads as under:

> "91. We have already held that Rule 3(III)(B) of 2017 Rules is violative of Article 14 of the Constitution of India. An interpretation which advances the object and purpose of the Act has to be preferred. The object of Rule 3(III)(B) of 2017 Rules is to provide reservation for local candidates. In case the rule is struck down then students from all over the country shall be entitled to admission in medical colleges. Therefore, instead of striking down Rule 3(III)(B) of 2017 Rules, it needs to be read down. Therefore, we read down Rule 3(III)(B) of 2017 Rules and it is held that the aforesaid Rule shall not apply to permanent residents of the State of Telangana. Thus, by reading down the provision in the manner indicated above shall also be in consonance of object of Article 371D(2)(b)(ii) of the Constitution of India i.e., of making special provision to the people of different parts of State for admission to educational institutions. Therefore, the validity of Rule 3(III)(B) of 2017 Rules is upheld as interpreted by us. Accordingly, the issue (viii) is answered."

The learned Division Bench interpreted 3(a) of the 2017 Rules, as amended vide G.O.Ms.No.33, dated 19.07.2024, to mean that the petitioners therein shall be eligible to

admission in the medical colleges in the State of Telangana, if their domicile is of State of Telangana or if they are permanent residents of the State of Telangana vide its judgment dated 05.09.2024 in W.P.No.21910 of 2024 and batch. The relevant paragraph reads as under:

> "87. For the aforementioned reasons, we direct that Rule 3(a) of the 2017 Rules, as amended vide G.O.Ms.No.33, dated 19.07.2024, will be interpreted to mean that the petitioners shall be eligible to admission in the medical colleges in the State of Telangana, if their domicile is of State of Telangana or if they are permanent residents of the State of Telangana. It is stated at the bar that there are no guidelines/rules framed by the State Government to ascertain whether a student is a domicile/permanent resident of the State of Telangana. We, therefore, grant the liberty to the Government to frame the guidelines/rules to determine as to when a student can be considered as a permanent resident of the State of Telangana. The cases of the petitioners/students who claim to be eligible under the aforesaid guidelines/rules, which may be framed by the State Government, shall be considered by the University by application of those guidelines/rules in the facts and circumstances of each case."

4. The aggrieved State of Telangana and the University also went in appeal before the Hon'ble Supreme Court. The Hon'ble Supreme Court vide its judgment dated 01.09.2025 passed in SLP(C).Nos.21536-21588 of 2024 set

aside the impugned judgments. It upheld the vires of G.O.Ms.No.33 of 2024 dated 19.07.2024. Apart from that it also took into note that the amendment proposed by the learned Advocate General as a proviso to Rule 3 would allay and mitigate the grievance of those who claim that they were taken out of the State by compulsion of the movement of their parents outside the State by reason of employment in Government/All-India Services/ Corporations or Public Sector Undertakings constituted as an instrumentality of the State of Telangana as also defence and paramilitary forces who trace their nativity to the State, subject to the conditions thereunder. With only the said reservation, the Hon'ble Supreme Court upheld the 2017 Rules as it stood amended in 2024. It also made clear that the admissions made in the previous academic year shall not be disturbed. Consequent to the said decision, the State of Telangana issued G.O.Ms.No.150, dated 08.09.2025 with the following amendments to Rule 3(a) of the 2017 Rules.

> "In rule-3, for sub-rule (a), the following shall be substituted, namely:-

"(a) A candidate for admission into undergraduate courses under 'Competent Authority Quota' in Telangana should be Indian National/Person of Indian Origin (PIO)/Overseas Citizens of India (OCI) card holder and shall fulfil the following provisions:

i) If the candidate has studied in educational Institutions in such local area for a period of not less than four consecutive academic years ending with the academic year in which he appeared or as the case may be first appeared in the relevant qualifying examination.

(or)

ii) Where during the whole or any part of the four consecutive academic years ending with the academic year in which he appeared, or as the case may be, first appeared for the relevant qualifying examination, he has not studied in any educational institutions, if he has resided in that local area for a period of not less than four years immediately preceding the date of commencement of the relevant qualifying examination which he appeared or as the case may be first appeared.

iii) Local area herein means the State of Telangana. Further, in case the candidate has not studied in any educational institution and has resided in the local area as stated at (ii) above, to be eligible for admission into undergraduate courses under 'Competent Authority Quota', the candidate should have appeared for the relevant qualifying examination in the State of Telangana:

I. Provided that a candidate who studies outside Telangana for any period during the requisite four consecutive academic years ending with the academic year in which he appeared, or as the case may be, first appeared in the relevant qualifying examination will be eligible to be considered if they fall under any of the below categories:

1. Children of employees of the Telangana State Government who have served or are serving

outside Telangana corresponding candidate's year/s of study outside Telangana.

2. Children of serving or retired officers belonging to the Telangana cadre of All India Services (IAS/IFS/IPS) who have served or are serving outside Telangana corresponding to the candidate's year/s of study outside Telangana.

3. Children of defence personnel/ex-servicemen/Central Armed Police Force service who, at the time of joining service, have declared their hometown to be in the State of Telangana and who have served or are serving outside Telangana corresponding to the candidate's year/s of study outside Telangana.

4. Children of employees of a Corporation/Agency/Instrumentality under Government of Telangana, liable to be transferred anywhere in India as per the terms and conditions of his/her employment who have served or are serving outside Telangana corresponding to the candidate's year/s of study outside Telangana.

II. Subject to the candidate submitting Certificate of employment from the competent authority for the candidate's father/mother's service outside the State for the period corresponding to the candidate's year/s of study outside Telangana."

5. In the present batch of writ petitions by virtue of interim orders granted by this Court, the petitioners were allowed to participate in the admission process as local candidates subject to the outcome of the civil appeals vide interim orders passed from time to time taking into note the judgment passed by the learned Division Bench of this

Court in W.P.No.21910 of 2024 and batch dated 05.09.2024 whereby the provisions of Rule 3(a) were read down.

6. Since the judgment of this Court has been set aside by the Hon'ble Supreme Court in the aforesaid civil appeals, the validity of G.O.Ms.No.33 has been upheld so far as the criteria prescribed therein for determination of a local candidate. However, vide G.O.Ms.No.150, dated 08.09.2025, the State has amended the sub-rule (a) of Rule 3 of the 2017 Rules of G.O.Ms.No.33 in terms of the proposal submitted by the learned Advocate General before the Hon'ble Supreme Court during hearing of the aforesaid civil appeals. The relevant extract of G.O.Ms.No.150, dated 08.09.2025 is quoted hereinabove.

7. In the aforesaid circumstances, the case of the petitioners herein do not fall in the category of local candidate as per G.O.Ms.Nos.33 and 150 dated 19.07.2024 and 08.09.2025 respectively. Since the participation of these petitioners in the admission process was subject to the outcome of the civil appeals, and as the petitioners do

not fall in the category of local candidate, the writ petitions have to be dismissed following the ratio rendered by the Hon'ble Supreme Court in SLP(C).Nos.21536-21588 of 2024 dated 01.09.2025.

8. These writ petitions are accordingly dismissed.

Miscellaneous applications pending, if any, shall stand closed.

SD/-N.CHANDRA SEKHAR RAO
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

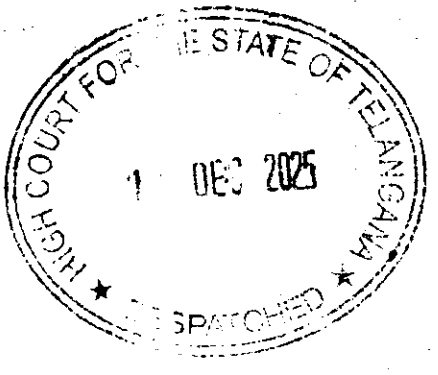
To,

1. One CC to SRI J. VENKAT SAI, Advocate [OPUC]
2. One CC to SRI AMANCHARLA V. GOPALA RAO, Advocate [OPUC]
3. One CC to SRI ALLURI DIVAKAR REDDY, Advocate [OPUC]
4. One CC to SRI T. SAI CHAND, Advocate [OPUC]
5. One CC to SRI B. SIVA PRASAD, Advocate [OPUC]
6. One CC to SRI AMBEDKAR DUNNA, Advocate [OPUC]
7. One CC to SRI D. RAMAKRISHNA, Advocate [OPUC]
8. One CC to SRI SYED MUSAB RAHIM HASHMI, Advocate [OPUC]
9. One CC to SRI S. SURENDER REDDY, Advocate [OPUC]
10. One CC to SRI SATYANARAYANA DHARMAPURI, Advocate [OPUC]
11. One CC to SRI UZAIR AHMED KHAN, Advocate [OPUC]
12. One CC to M/s. MASTAN VALI SHAIK, Advocate [OPUC]
13. One CC to SRI KONDAPARTHY KIRAN KUMAR, Advocate [OPUC]
14. One CC to M/s. M. SHAMANTHA REDDY, Advocate [OPUC]
15. One CC to SRI M.R.S. SRINIVAS, Advocate [OPUC]
16. One CC to SRI E. SREENIVASA RAO, Advocate [OPUC]
17. One CC to SRI PRABHAKAR CHIKKUDU, Advocate [OPUC]
18. One CC to SRI T.B.B. KRISHNA MOHAN, Advocate [OPUC]
19. One CC to SRI GUDI MADHUSUDHAN REDDY, Advocate [OPUC]
20. One CC to SRI SRINIVASA RAO PACHWA, Advocate [OPUC]
21. One CC to SRI L. RAM SINGH, Advocate [OPUC]
22. One CC to SRI T. SHARATH, SC FOR KNRUHS [OPUC]
23. One CC to SRI N. BHUJANGA RAO, DY. SOLICITOR GENERAL OF INDIA [OPUC]
24. Two CCs to GP FOR MEDICAL, HEALTH & FW, High Court for the State of Telangana. [OUT]
25. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
26. Two CD Copies

BN
BS

HIGH COURT

DATED:09/10/2025



COMMON ORDER

WP Nos.20845, 21268, 21275, 21278, 21283, 21284, 21285, 21286, 21288, 21291, 21292, 21293, 21297, 21298, 21300, 21301, 21302, 21303, 21305, 21309, 21311, 21319, 21320, 21321, 21323, 21327, 21331, 21334, 21335, 21341, 21342, 21354, 21355, 21373, 21382, 21387, 21393, 21406, 21510, 21528, 21529, 21539, 21559, 21575, 21610, 21615, 21629, 21656, 21694, 21701, 21719, 21765, 21773, 21775, 21782, 21785, 21790, 21794, 21797, 21800, 21802, 21809, 21878, 21883, 21886, 21889, 21892, 21897, 21921, 21929, 21933, 21954, 21975, 22010, 22066, 22094, 22104, 22115, 22128, 22129, 22135, 22138, 22141, 22187, 22192, 22194, 22197, 22226, 22266, 22289, 22299, 22305, 22307, 22526, 22575, 22782, 22941, 23008, 23028, 23037, 23068, 23126, 23265, 23408, 23505, 23653, 23783, 24041, 24145 and 24384 of 2025

DISMISSING ALL THE WRIT PETITIONS WITHOUT COSTS

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ASV
5/12/25